

IN THE SUPREME COURT OF INDIA  
CIVIL ORIGINAL JURISDICTION

Transfer Petition(s)(Civil) No(s). 3512/2024

SUCHITRA KRISHNA

Petitioner(s)

VERSUS

SANDEEP KRISHNA

Respondent(s)

O R D E R

1. This Transfer Petition has been filed by the petitioner seeking transfer of the case bearing Original (Matrimonial) Suit No. 411 of 2024, titled "*Sandeep Krishna vs Suchitra Krishna*", pending before the Court of learned Principal Judge, Family Court at Deoghar (Jharkhand) to the Court of the learned Principal Judge, Family Court, Alipore, Kolkata (West Bengal).

2. As per the Office Report, despite service, none has entered appearance on behalf of the sole respondent. We have heard the learned counsel appearing for the petitioner.

3. Having considered the circumstances in their totality, this Court is of the view that, in the interest of justice, transfer of the proceedings, as prayed for, is warranted.

4. Accordingly, this Transfer Petition is allowed, and the case bearing Original (Matrimonial) Suit No. 411 of 2024, titled "*Sandeep Krishna vs Suchitra Krishna*", pending before the Court of learned Principal Judge, Family Court at Deoghar (Jharkhand) is directed to be transferred to the

Court of the learned Principal Judge, Family Court, Alipore, Kolkata (West Bengal).

5. The parties are permitted to appear before the Trial Court through video conferencing, unless their physical presence is required. Evidence may also be recorded through video conferencing, if possible.

6. The records of the case be transferred to the Transferee Court promptly and without any delay.

7. All pending applications stand disposed of.

.....J.  
(M.M. SUNDRESH)

.....J.  
(AUGUSTINE GEORGE MASIH)

NEW DELHI;  
31.07.2025

ITEM NO.6

COURT NO.5

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Transfer Petition(s)(Civil) No(s). 3512/2024

SUCHITRA KRISHNA

Petitioner(s)

VERSUS

SANDEEP KRISHNA

Respondent(s)

IA No. 301965/2024 - EX-PARTE STAY

Date : 31-07-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH  
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) : Mr. Dushyant Parashar, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

1. The transfer petition is allowed in terms of the signed order.
2. Pending application(s), if any, shall stand closed.

(NISHA KHULBEY)  
SENIOR PERSONAL ASSISTANT

(signed order is placed on the file)

(POONAM VAID)  
ASSISTANT REGISTRAR